

(b) It is believed that some buying agents are operating in India for purchases of garments on behalf of foreign importing concerns.

(c) In terms of Section 16 of FERA 1973, persons working as buying agents are required to refrain from doing anything or taking any action which has the effect of securing that the receipt of foreign exchange due to them is delayed or that the foreign exchange, in whole or part, ceases to be receivable by them. Apart from the legal obligation to receive the foreign exchange in India, there are no legal or procedural requirements for reporting these receipts to person fails to of India. Where any such person fails to repatriate the mount of agency commission or any other dues to India and the violation comes to the notice of Reserve Bank, the bank could give such directive to him as would appear to be expedient for the purposes of securing the repatriation of foreign exchange or refer the matter to the Enforcement Directorate, if considered necessary.

(d) In all cases selected for scrutiny including those of buying agents, the assessing officers in the Income-Tax Department are required to look into all the factors having a bearing on determination of assessable income.

Vayudoot Service for Rajasthan

140. SHRI JAI NARAIN ROAT: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) when the Vayudoot Air Service is to be started in Rajasthan to connect Kota, Jaisalmer and other prominent cities of the State;

(b) have preliminary preparations been made to start the service; and

(c) whether the State Government have offered all the requisite facilities in connection therewith?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) and (b). Government have decided to include Kota, Bikaner and Jaisalmer in Rajasthan for being airlinked

through the Vayudoot service. Necessary infrastructural facilities are being planned at these centres. As soon as the necessary aircraft is available and the infrastructure ready, the service will be introduced.

(c) Yes, Sir.

Tandon Committee Report on Export Policy

*141. DR. KRUPASINDHU BHOI: Will the Minister of COMMERCE be pleased to state:

(a) whether the Tandon Committee Report on Export Policy for the 80's has been examined by Government;

(b) if so, the recommendations accepted so far; and

(c) the steps taken to implement the same?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) and (c). The Empowered Committee has screened all the recommendations. 18 of these have already been implemented. 49 recommendations being of general nature are kept in view in the formulation of policies and procedures relating to export. Action in respect of other recommendations will be on the lines recommended by the Empowered Committee.

Investment by Indian residents abroad

*142. SHRI P. M. SAYEED: SHRI B. V. DESAI:

Will the Minister of FINANCE be pleased to state:

(a) whether it has been reported that Indians abroad have a total amount of Rs. 20,000 crores and they have desired to invest this amount in India;

(b) if so, whether the Union Government have examined these reports and have contacted the Indian associations abroad for utilising their funds for the development of India?

(c) if so, whether any agreement has been reached;

(d) if not, the main reasons for the same?

(e) what concessions and facilities India will provide to them; and

(f) whether any approach has been made on behalf of the Indian Government to these concerns?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) and (b). There is no report with the Government of any such estimated amount. Government have been receiving representations from non-resident Indian individuals and associations of non-residents both at home and abroad that Government should provide additional facilities and incentives for inward remittance of funds by these non-residents and for their investment in India.

(c) and (d). There is no such agreement. Investment decisions have to be taken by individuals or companies with reference to their investment criteria. It is not possible for any association to give any commitment for such investment.

(e) and (f). Taking note of the scope for tapping resources and generating additional foreign exchange resources Government have provided several facilities and incentives to non-resident Indians. Details of these have been given in reply to Lok Sabha Unstarred Question No. 2172 dated 5.3.82.

Rules re-appointment of members and Chairmen of Banking Service recruitment Boards

1314. **SHRI DIGAMBAR SINGH:** Will the Minister of FINANCE be pleased to state:

(a) whether any rules have been framed for selection and appointment to the posts of members and chairmen of the Banking Service Recruitment Boards such as age, qualifications, pay and allowances and other facilities like leave, LTC, etc;

(b) if so whether he will lay them on the Table of the House and if not, the reasons therefor and when such Rules will be framed and notified;

(c) the manner in which the selection of the Chairman of the Eastern Region of the Banking Service Recruitment Board based in Calcutta or Bhubaneswar or Cuttack was recently made; and

(d) his age, qualifications in banking sphere and the tenure of his office?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). The Recruitment Scheme for Public Sector Banks adopted by the Nationalised Banks provides, *inter alia*, for the setting up of Banking Service Recruitment Boards (BSRBs). In terms of the Scheme, each Recruitment Board will consist of a Chairman, 2 Members from outside the Banking system and one representative from each of the participating banks in the Group. The Chairman of the Board will be a person of good standing and integrity and will be appointed by the Coordinating Bank in consultation with the participating banks in the group and the Central Government. Of the 2 Members from outside the Banking System, one should be an expert in selection and interviewing techniques preferably from the academic community and the other will represent the interest of Scheduled Castes and Scheduled Tribes. The representatives to be nominated by the participating banks shall not be below the rank of senior management cadre and shall hold this office in addition to their normal duties in the bank. The Chairman and the 2 outside Members will be appointed normally for a period of 3 years on a full time or part-time basis as may be necessary.

The pay, allowances, perquisites and other terms and conditions of service of Chairmen and Members of the Recruitment Boards are given in the attached statement—I.

(c) and (d). The jurisdiction of the Banking Service Recruitment Board, Calcutta (Eastern Group) extends beyond West Bengal to include Orissa, Bihar, Sikkim, Andaman & Nicobar. Shri P. K. Patnaik was appointed Chairman of this Board on 26th April, 1982 for a period of 3 years by the coordinating bank of the Board, namely, United Commercial Bank, in con-